

**IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH : “ A” NEW DELHI]**

**BEFORE DR. B. R. R. KUMAR, ACCOUNTANT MEMBER
AND
SH. YOGESH KUMAR U.S., JUDICIAL MEMBER**

I.T.A. No. 1912/DEL/2020 (A.Y 2018-19)

A C Surgipharma Pvt. Ltd. K-59, Pratap Nagar, New Delhi PAN: AAACA1060D (APPELLANT)	Vs.	DCIT Circle-1(1) C. R. Building, New Delhi (RESPONDENT)
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Appellant by	None (Withdrawal Application)
Respondent by	Sh. Kanv Bali, Sr. DR

Date of Hearing	23.02.2023
Date of Pronouncement	24.02.2023

ORDER

PER YOGESH KUMAR U.S., JM

This appeal is filed by the assessee against the order dated 09/09/2020 passed by CIT(A)-1, New Delhi for Assessment Year 2018-19.

2. During the hearing, the Ld. Counsel for the assessee submitted that they may be permitted to withdraw their appeal. The Ld. DR did not object for withdrawal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on : 24th February, 2023.

Sd/-
(Dr. B. R. R. KUMAR)
ACCOUNTANT MEMBER
Dated : 24/02/2023
R. N, Sr. PS

Sd/-
(YOGESH KUMAR U.S.)
JUDICIAL MEMBER

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

